

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 727 of 96

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member

ANJAN GHANTA

VS

UNION OF INDIA & ORS.

For the applicant : In person.

For the respondents: Mr.P.Chatterjee, counsel

Heard on : 5.6.97

Order on : 5.6.97

O R D E R

A.K.Chatterjee, VC

Heard both the parties. The admitted position is that the petitioner who ~~was~~ a substitute Khalasi was placed under suspension on 17.10.76 and ultimately removed from service w.e.f. 16.6.91. There was also no controversy that the petitioner has received subsistence allowance up to March 1979 but he has not been paid any subsistence allowance thereafter. In such circumstance the instant application has been filed for an appropriate direction ~~as~~ such that the subsistence allowance since April 1979 till 16.6.91 is released to him.

2. Hearing the counsel for the respondents and the petitioner in person and on perusal of the records before us we find that the petitioner is indeed entitled to the subsistence allowance claimed by him and the counsel for the respondents states that there will be no objection to release the amount subject to the compliance of the prescribed formalities.

3. We therefore dispose of the application with a direction upon the respondents to release the subsistence allowance as may be admissible under the rules to the petitioner from April 1979 till 16.6.91 within 4 weeks from the date of compliance of the formalities

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the petitioner. The respondents shall also intimate the petitioner forthwith about the formalities to be complied with. The petitioner shall also be paid the cost of the proceeding ^{amount} ~~amount~~ to Rs.500/- within the above mentioned period.

Mukherjee
(M.S. MUKHERJEE)
MEMBER (A)

A. Chatterjee
(A.K. CHATTERJEE)
VICE-CHAIRMAN